

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SWrit Petition(s) (Civil) No(s). 911/2025

KISAN MAHAPANCHAYAT

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 238612/2025 - APPLICATION FOR PERMISSION and IA No. 238613/2025 - STAY APPLICATION)

Date : 13-03-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHIFor Petitioner(s) : Mr. Prashant Bhushan, Adv.
Ms. Neha Rathi, AOR
Ms. Somya Kumari, Adv.
Ms. Kajal Giri, Adv.
Mr. Prateek Yadav, Adv.For Respondent(s) : Mr. N.venkataraman, A.S.G.
Mr. Gurmeet Singh Makker, AOR
Mr. Aman Jha, Adv.
Mr. Ashwani Bhardwaj, Adv.
Mr. Varad Kilor, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. The matter has been heard for some time. During the course of hearing, it is highlighted that different Ministries of Union of India need to have a better coordination, understanding and should establish some mechanism under the aegis of the Ministry of Agriculture and Farmers Welfare to promote pulses as a substitute of wheat or paddy in the northern parts and middle parts of India and may be as a substitute for other crops in south India. It was recognized that the absence of an incentivized MSP which should be

sufficient enough to cover the expenditure small or medium level farmers incur in producing pulses, along with a guaranteed timely sale of the product, coupled with the fixation of the cost price of yellow peas, which is being imported in such a manner that it does not adversely impact the home-ground pulses produced by the farmers etc., has been highlighted.

2. We, therefore, impressed upon the learned Additional Solicitor General of India to convene a meeting of different stakeholders so as to revisit the existing policy framework and explore a better substitute under which the farmers are incentivised for diversification of the conventional crops to pulses, along with certain benefits as illustrated above. We hope and expect that the Ministries will resolve this issue effectively through a new policy decision. It goes without saying that interdepartmental deliberations will take into account the recommendations of the Commission for Agricultural Costs and Prices. The deliberations that may take place among different stakeholders be placed on record.

3. Post this matter on 08.05.2026.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR